

**RATTANDEEP SINGH DHALIWAL
VS
UNION OF INDIA AND OTHERS**

Present:- Mr. R.S. Bains, Senior Advocate with
Mr. Lovneet Thakur, Advocate,
Mr. Sarabjot Singh Cheema, Advocate,
Mr. Khusdeep Singh, Advocate and
Mr. Vivek Vikas Singh, Advocate for the petitioner.

Mr. Dheeraj Jain, Senior Advocate/Senior Panel Counsel
(through V.C.) with
Ms. Amrita Singh, Advocate
for the respondent-UOI.

Mr. Ferry Sofat, Addl. A.G. Punjab.

1. The petitioner through instant petition under Article 226 of the Constitution of India is seeking setting aside of punitive actions taken against his Facebook pages titled “Rattandeep Singh Dhaliwal” and “talk with rattan”. He is further seeking setting aside of Intellectual Property Rights (for short ‘IPR’) claims imposed on his accounts pursuant to complaints. He is also seeking restoration of his pages along with contents therein.

2. The petitioner is an independent social media journalist. He predominantly reports matters of public spirit/interest. On 09.10.2025 while conducting on-ground reporting at village Kaljharani, Tehsil Sangat, District Bhatinda he unearthed irregularities/misuse of public funds. He was publicly criticized by the State Government. He on 16.01.2026 interviewed RTI activist regarding Rs.785 crore spent on advertisement. In February’2026, multiple IPR claims were initiated against his contents. His Facebook page was removed on 27.02.2026. He received official communication on 10.03.2026 regarding disabling of his account. IPR claims and punitive

actions against his Facebook page are result of disclosure made by him regarding alleged internal irregularities.

3. Notice of motion returnable for 27.07.2026.

4. Ms. Amrita Singh, Advocate accepts notice on behalf of the respondent-UOI and Mr. Ferry Sofat, Addl. A.G. Punjab, who on advance notice is present in Court, accepts notice on behalf of the respondent-State. They seek time to file their respective replies and address arguments.

5. In the meantime, the petitioner is at liberty to approach Grievance Officer as well as Appellate Authority. The Appellate Authority may adjudicate his appeal in accordance with law.

02.04.2026
Prince Chawla

(JAGMOHAN BANSAL)
JUDGE